

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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OA 3055/2002

MA 168/2003

MA 511/2003

New Delhi, this the 21st day of February, 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Chotu Ram S/o Sh. Lal Chand
R/o KG-1/148, Vikas Puri
New Delhi-110 018.
2. K.D. Balde S/o Sh. Damodar Rao
R/o 6-Q-35, Vasant Vihar,
Mahavir Nagar Extn. Kota-1 (Raj.)
3. Sohan Lal Dev S/o Sh. K.C. Dev
R/o House No. 375, Opp. Maharashtra Samaj,
Mohalla Dadwara, Kota-2 (Raj.)
4. Mahavir Prasad Saxena S/o Sh. Ram Sahai
R/o Arya Samaj Road, Rampura, Kota (Raj.)
5. Shri Krishna Sharma S/o Sh. Goverdhanji
R/o Sh. Garments, Patanpol, Kota-1 (Raj.) Applicants.

(By Advocate Shri B.S. Mainee for Sh. Sewa Ram)

VERSUS

1. Union of India
Through: Chairman, Railway Board,
Rail Bhavan, New Delhi-110 001.
2. Financial Advisor & Chief Accounts Officer (Pension)
Western Railway (HQ), Church Gate, Mumbai.
3. Senior Divisional Accounts Officer,
Western Railway, Divisional Office,
Kota, Rajasthan.
4. The General Manager,
Western Railway (HQ)
Church Gate, Mumbai. Respondents.

(By Advocate Shri Rajender Khatter)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra:-

Learned counsel heard.

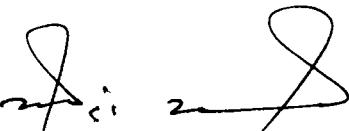
2. It is not disputed by Shri Rajender Khatter, learned counsel of the respondents that the issue raised in the present case namely Running Allowance

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was the subject matter before the Full Bench in the case of *K. Venkat Rao vs. Union of India & Ors.* in OA No.777/2002 decided on 19.7.2005.

3. Since the Full Bench has already allowed such claim the present OA is allowed in terms of the aforesaid Full Bench judgment which shall be subject to the final outcome of the Writ Petition No.4648/2002 being pending before the Hon'ble High Court of Delhi.


(Mukesh Kumar Gupta)

Member (J)

/gkk/


(V.K. Majotra) 21.2.06
Vice-Chairman (A)